

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
Appeal No.192 of 2011

Dated: 18th February, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Reliance Infrastructure Limited

... Appellant(s)

Versus

**Maharashtra Electricity Regulatory
Commission & Anr.**

....Respondent(s)

Counsel for the Appellant (s) :

Mr. Skhil Sibbal
Mr. Hasan Murtaza

Counsel for the Respondent(s):

Mr. Krishnan Venugopal, Sr. Adv.
Mr. Sakya Singha Chaudhuri
Mr. Kaushik Mishra for R-6
Mr. Buddy A. Ranganadhan
Ms. Richa Bharadwaja for MERC

ORDER

We have heard the learned counsel for the parties. All the parties have filed their respective Written Submissions as directed by this Tribunal in time.

Judgment is Reserved.

(Rakesh Nath)
Technical Member
ts/ak

(Justice M. Karpaga Vinayagam)
Chairperson